

No. 103/XXXVI(3)/2015/24(1)/2015

Dated Dehradun, March 31, 2015

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'the **Uttarakhand Krishi Evam Prodyogik Vishwavidyalaya (Third Amendment) Bill, 2015**' (Adhiniyam Sankhya 12 of 2015).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 31 March, 2015.

**The Uttarakhand Krishi Evam Prodyogik Vishwavidyalaya (Third Amendment)  
Act, 2015.**

**(Uttarakhand Act No. 12 of 2015)**

{Be it enacted by the Uttarakhand State Assembly in the Sixty-Six Year of the Republic of India}

An

Act

further to amend the Uttar Pradesh Krishi Evam Proyaogik Vishwavidyalaya Act, 1958 (as applicable to State of Uttarakhand) to the context of the State of Uttarakhand.

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| <b>Short title and<br/>Commencement</b> | 1. (1) This Act may be called the Uttarakhand Krishi Evam Proyaogik Vishwavidyalaya (Third Amendment) Act, 2015.<br>(2) It shall come into force at once. |
| <b>Repeal of<br/>section 4</b>          | 2. section 4 of the Uttarakhand Krishi Evam Proyaogik Vishwavidyalaya (Amendment) Act, 2015. (Act no. 4 of 2015 ) is hereby repealed.                     |
| <b>Repeal of<br/>section 5</b>          | 3. section 5 of the Uttarakhand Krishi Evam Proyaogik Vishwavidyalaya (Amendment) Act, 2015. (Act no. 4 of 2015 ) is hereby repealed.                     |

By Order,

**JAI DEO SINGH,**  
Principal Secretary.